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**Union Territories :**

1. Andaman & Nicobar Islands		Rs. 20.00 p.d. (Andaman) Rs. 21.00 p.d. (Nicobar) (12-7-89)
2. Chandigarh		Rs. 29.30 p.d. with meal or Rs. 33.30 p.d. without meal
3. Dadra & Nagar Haveli		Rs. 14.00 p.d. (5-10-89)
4. Delhi		Rs. 34.50 p.d. (1-2-91)
5. Lakshadweep		Rs. 18.00 p.d. (1-9-88)
6. Pondicherry :		
(i) Pondicherry Region		Rs. 14.00 p.d. (2-1-90)
(ii) Mahe Region		Rs. 12.00 p.d. for light work and Rs. 15.00 p.d. for hard work (1-7-87)
(iii) Yanam Region		Rs. 11.00 p.d. (15-3-88)
(iv) Karaikal Region		Rs. 8.00 p.d. (16-5-86)

**Report of Bachawat Commission**

\*192. **Shri Ram Vilas Paswan :**  
Will the Minister of Labour be pleased to state :

(a) the names of the states which have implemented the report of Bachawat Commission ; and

(b) the names of the States which have not implemented this report at all or have implemented it partly and the reasons therefor ?

The Minister of State of the Ministry of Labour (Shri K. Ramamurthy) : (a) and (b) : On the basis of information received from the various States and Union Territory Administrations, the position about implementation of Bachawat Wage Boards recommendations by newspaper establishments in various States/Union Territory Administrations is given below :—

1. **Fully implemented :** Goa, Chandigarh, Pondicherry.
2. **Partially implemented :** Andhra Pradesh, Arunachal

Pradesh, Asam, Bihar, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Maharashtra, Madhya Pradesh, Manipur, Orissa, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh, West Bengal, Delhi.

3. **Not implemented :** Jammu & Kashmir, Meghalaya, Mizoram, Nagaland, Sikkim and Tripura.
4. There is no newspaper establishment covered by Bachawat Wage Boards recommendations in the Union Territories of Andaman & Nicobar Islands, Dadar & Nagar Haveli, Lakshadweep and Daman & Diu.
5. Financial constraints faced by the Newspaper Establishments and pendency of writ petitions in Supreme Court

against the Bhachawat Wage Boards recommendations have mainly been cited as grounds by newspaper establishments in cases of non-implementation of recommendations.

(b) the amount earmarked by the Union Government for the welfare of physically handicapped persons during 1990-91; and

(c) the amount actually spent during the above period?

[English]

### **New Pattern HUDCO Scheme, 1979**

\*193. **Shri Rajnath Sonkar Sastri**: Will the Minister of Urban Development be pleased to state:

(a) whether the DDA has failed to meet the housing requirements of the registered applicants under New Pattern HUDCO Scheme, 1979;

(b) if so, the reasons for the inordinate delay; and

(c) the steps taken to ensure allotment of flats to each one of them within the next two years?

**The Minister of Urban Development (Shrimati Sheila Kaul)**: (a) The DDA has not been able to meet the full requirement of the registered applicants under the New Pattern Scheme, 1979. So far 1,06,669 flats have been allotted against the total number of 1,71,272 applicants registered under the Scheme.

(b) The remaining registrants could not be allotted flats so far due to constraints of land availability and infrastructural services.

(c) Concrete plans have been formulated for clearing the backlog under this scheme by 1994-95.

### **Scheme to help the Physically Handicapped**

\*194. **Shri Sobhanadreeswara Rao Vadde**: Will the Minister of Welfare be pleased to state:

(a) the estimated number of physically handicapped persons category-wise, and the details of the schemes to help the physically handicapped persons in the country;

**The Minister of Welfare (Shri Sitaram Kesri)**: (a) A statement is attached.

(b) Rs. 3223 lakhs.

(c) Rs. 3162.32 lakhs.

### **Statement**

According to the Survey conducted by the National Sample Survey Organisation (NSSO) in 1981, 12 million people suffered from physical disability of one type or another. Categorywise break up is as follows:

5.43 million—locomotor disability
3.47 million—visual disability
3.02 million—hearing disability
1.75 million—speech disability

The details of the schemes are given below:

(i) *Assistance to Disabled Persons for Purchase/Fitment of aids/appliances*

Aids and appliances costing upto Rs. 3600 are provided to disabled persons free of cost if their income is less than Rs. 1200 p.m. and at 50% of the cost if their income is between Rs. 1200-2500.

Aids and appliances costing upto Rs. 3600 such as crutches, callipers, artificial limbs, wheel-chairs, braille equipments, hearing aids etc. are made available to about one lakh persons every year. There are at present 152 limb fitting centres in the country.

(ii) *Scholarships for the Disabled Persons*

Government of India operates a scheme of scholarships from High School (Class IX) upwards for providing education to handicapped.